

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 18**

**IA 3151/2024 In C.P. (IB)/619(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 16.07.2024**

NAME OF THE PARTIES:      **NICO      EXTRUSION      LIMITED      V/s**  
**NICOMET INDUSTRIES LIMITED**

Section 9 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA 3151/2024 –**

1. Mr. Ansul Bhuta, Advocate i/b Bhuta & Associates appeared for the Applicant.
2. Mr. Shaikh, Advocate i/b Vaish Associates appeared for the Respondent.
3. Learned Counsel for the Respondent submits that arguing Counsel is pre-occupied before Hon'ble High Court.
4. Learned Counsel for the Liquidator also wants to place on record correspondences exchanged between the Applicant and Liquidator.  
Liberty granted.
5. List this IA on **26.07.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**